

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.250/2004.

Friday this the 15<sup>th</sup> day of April, 2005.

**CORAM:**

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER**

Bijoy P.M.,  
Pallikkara Manari Paramba,  
Govindapuram, Calicut-16.

Applicant

(By Advocate Shri R.Sreeraj)

Vs.

1. The Administrator, Union Territory of Lakshadweep, Kavarathi.
2. The Chairman, Committee for Compassionate Appointment, Union Territory of Lakshadweep.
3. Union of India represented by its Secretary to the Government of India, Ministry of Home Affairs, New Delhi. Respondents

(By Advocate Shri P.R.Ramachandra Menon (R.1&2)

(By Advocate Shri TP Ibrahim Khan, SCGSC (R-3)

The application having been heard on 15.4.2005  
the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER**

The applicant's father was died while working as Head Constable at Androth Police Station under the Union Territory of Lakshadweep. The applicant was a minor at the time of death of his father. On attaining majority he has made an application for compassionate appointment. It is averred in the O.A. that the Committee for Compassionate Appointment has recommended the case of the applicant. The applicant has not been given an appointment till now and the matter has been referred back to the Administrator. According to the applicant there are vacancies. Aggrieved by the action



on the part of the respondents the applicant has filed this O.A. seeking the following reliefs:

a) To declare that the applicant is entitled to be appointed against a suitable vacancy/post under the Lakshadweep Administration on compassionate grounds.

b) To direct the respondents to consider the applicant for appointment against a suitable vacancy/post under the Lakshadweep Administration on compassionate grounds and to appoint him accordingly without further delay.

2. Shri R.Sreeraj, learned counsel appeared for the applicant and Shri P.R.Ramachandra Menon, learned counsel for R-1&2. Shri TPM Ibrahim Khan, SCGSC appeared for R-3. Heard the counsel on both sides.

3. When the matter came up before the Beach, respondents have filed a detailed reply statement in which it is stated as follows:

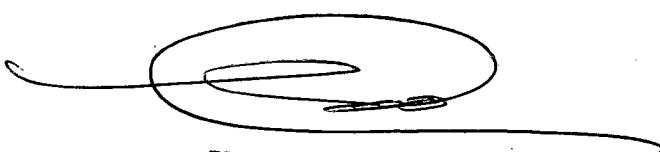
"The recommendation of the Committee was examined in detail by the Secretariat and considering all the aspects, his application was referred back to the Committee for a review along with other 79 applications in the next meeting. The decision of the Review is awaited."

4. Since the matter is pending before the Committee for a review, learned counsel of the applicant submitted that the O.A. may be closed with a direction to the respondents to communicate the decision of the Committee to the applicant as early as possible.

5. Accordingly, the respondents are directed to communicate the decision of the Committee to the applicant as expeditiously as possible.

6. O.A. is disposed of as above. In the circumstance, no order as to costs.

Dated the 15<sup>th</sup> April 2005.



K.V.SACHIDANANDAN  
JUDICIAL MEMBER

rv/mnv